

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Contempt Petition No. 33 of 2007 in
Original Application No. 151 of 2001**

Tuesday, this the 26th day of August 2008

Present

Hon'ble Mr. Justice A.K. Yog, Member (J)

Hon'ble Mr. K.S. Menon, Member (A)

Sajjan Singh,
Son of Late Thakar Singh,
Aged about 63 years,
Resident of 38-A, Sarabha Nagar,
Ludhiana (Punjab).

Applicant

By Advocate Sri Amrendra Kr. Srivastava

Vs.

1. Mr. Sandeep Trivedi, Senior Divisional Personnel Officer, North Central Railway, Allahabad Division, Allahabad.
2. Mr. N.K. Sharma, Senior Divisional Financial Manager, North Central Railway, Allahabad Division, Allahabad.

Opposite Parties

By Advocate Sri Prashant Mathur

O R D E R

Delivered by Justice A.K. Yog, Member (J)

Heard Sri Amrendra Kumar Srivastava, Advocate on behalf of the applicant and Sri Prashant Mathur, Advocate, learned counsel for the opposite parties, who has filed Counter Affidavit also.

2. Vide para-4 of the Counter Affidavit, it is stated that Order of the Tribunal dated 08.11.2005 in O.A. No. 151 of 2001 Sajjan Singh vs. Union of India and others has been complied with. It is submitted that respondents, in pursuance of the direction of the Tribunal, has passed a detailed order dated 16.01.2006/Annexure-1 to the C.A.

3. Learned counsel for the applicant on the other hand submits that the aforesaid order dated 16.01.2006

(J.K.)

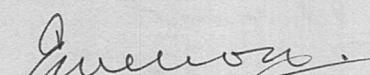
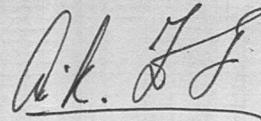
purports to comply Tribunal's Order dated 08.11.2005 partially only. Attempt is being made to place certain calculations before us on the basis of interpretation of the order in question before us.

4. It is not permissible in exercise of Contempt jurisdiction.

5. In case applicant is not satisfied, he should challenge the Order dated 16.01.2006 before proper forum as may be available in law. Grievance of the applicant cannot be examined by invoking contempt jurisdiction.

6. In view of the above, Contempt Petition is dismissed. Notices issued to opposite parties, in exercise of contempt jurisdiction, stands discharged with liberty to applicant to approach appropriate forum.

7. No order as to costs.


Member (A)
Member (J)

/M.M/